



# TAMIL NADU GOVERNMENT GAZETTE

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## Part II—Section 2

**Notifications or Orders of interest to a section of the public  
issued by Secretariat Departments.**

### NOTIFICATIONS BY GOVERNMENT

#### RURAL DEVELOPMENT AND PANCHAYAT RAJ DEPARTMENT

TAMIL NADU DELIMITATION COMMISSION ACT, 2017 - DATE OF COMING INTO FORCE - CONSTITUTION OF  
DELIMITATION COMMISSION

#### NOTIFICATION - I

[G.O. Ms. No. 84, Rural Development and Panchayat Raj (PR-1), 21st July 2017.]

#### No. II(2)/RDPR/579(e-1)/2017.

In exercise of the powers conferred by sub-section (2) of section 1 of the Tamil Nadu Delimitation Commission Act, 2017 (Tamil Nadu Act 23 of 2017), the Governor of Tamil Nadu hereby appoints the 21st day of July 2017, as the date on which the said Act, shall come into force.

#### NOTIFICATION - II

[G.O. Ms. No. 84, Rural Development and Panchayat Raj (PR-1), 21st July 2017.]

#### No. II(2)/RDPR/579(e-2)/2017.

In exercise of the powers conferred by sub-section (1) of section 3 of the Tamil Nadu Delimitation Commission Act, 2017 (Tamil Nadu Act 23 of 2017), the Governor of Tamil Nadu hereby constitutes the Delimitation Commission with the following members, *ex-officio*, namely: –

- |  |                     |
|--|---------------------|
| (a) The Tamil Nadu State Election Commissioner             | – Chairman;         |
| (b) The Director of Rural Development and Panchayat Raj    | – Member;           |
| (c) The Commissioner of Municipal Administration           | – Member;           |
| (d) The Director of Town Panchayats                        | – Member;           |
| (e) The Commissioner of Chennai City Municipal Corporation | – Member; and       |
| (f) The Secretary, Tamil Nadu State Election Commission    | – Member-Secretary. |

HANS RAJ VERMA,  
Additional Chief Secretary to Government.